

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 615  
CAA-53/ND/2022**

**IN THE MATTER OF:**

**M/s. Jagdhatri Commodities Pvt. Ltd. and  
M/s. Timely Merchants Pvt. Ltd. and Ors.**

**...APPLICANT**

**Section**

**U/s 230-232**

**Order delivered on 20.01.2023  
(Virtual Hearing)**

**Coram:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)  
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Applicant :  
For the RD :  
For the OL :Ms. Tanuja Rawat Adv.  
For the Income Tax Department :**

**ORDER**

The Authorized Representatives of the Applicant Company has appeared. No one has appeared on behalf of the Income Tax Department and RD. Ld. Counsel who has appeared for the OL has raised certain observations. We have heard the Authorized Representatives for the Applicant with respect to the observations. Authorized Representatives is also directed to file his response to the observations made by the OL and one more opportunity is given to the Income Tax Department and the RD to argue their objections in the matter with the Authorized Representatives of the Applicant Company failing which decision in the matter might be taken in their absence. Court Officer may issue notice to the Income Tax Department as well as RD. List the matter on **13.02.2023**.

**Sd/-  
(Rahul Bhatnagar)  
Member (T)**

**Sd/-  
(Bachu Venkat Balaram Das)  
Member (J)**